

PLIES be pleased to state :

(a) whether it is a fact that the new godown constructed at Panvel, New Bombay collapsed immediately after the take over by FCI;

(b) whether it is also a fact that the materials used for construction are reported to be substandards as per the report of the Engineering committee headed by Joint Manager; and

(c) what action was taken against the contractor for the loss suffered by the Corporation on account of this construction ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : (a) to (c) A portion of the wall of a godown under construction at Panvel collapsed in June, 1983. The Joint Manager (Engineering), Food Corporation of India has reported that this could be due to various factors. The Corporation is investigating the matter. As the godown is under construction and yet to be taken over by the Corporation, the loss has to be borne by the contractor.

#### Community Facilities Charges for Prasad Nagar Flats of DDA

4480. SHRIMATI GURBIRNDAR KAUR BRAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Prasad Nagar Phase I (316 MIG & 231 LIG Flats) and Phase II (352 MIG Flats) under the head of Community facilities, Rs. 750 from each MIG and 500 from each LIG allottee were charged by the DDA, which amounts to more than Rs. 6 lakhs;

(b) whether no place is earmarked in the entire Prasad Nagar Complex for the Community Centre while the DDA has promised Community Centre to each colony of the DDA; and

(c) if no place for the community centre is provided, will the amount be refunded and adjusted ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

#### Extra Charges Levied from MIG Allottees Under Inter Category Adjustments and Equalisation Charges

4481. SHRIMATI USHA VERMA: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether according to the General Breakup MIG-under heads: Inter Category Adjustment and Equalisation charges, each MIG allottee has paid approximately (7½ per cent under each head) Rs. 15,000 extra; and

(b) whether Government propose to accede to the demand of allottees to delink the extra price charged from the total price so as to give relief to the allottees in the matter of house tax, etc. ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) No Sir.

(b) The Delhi Municipal Corporation has reported that the actual cost paid or payable to the Delhi Development Authority, as indicated in the demand-cum-allotment letter of the Authority, is taken into account for the purpose of levy of property tax.

#### Price Hike in Prasad Nagar Flats of DDA

4482. SHRI K.K. TEWARI: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the allottees of Prasad Nagar 352 Flats of June 1979 allotment, had to pay more, Rs. 5000/- each, in